

IN THE INCOME TAX APPELLATE TRIBUNAL "PATNA" BENCH, PATNA

(Through Virtual hearing at Kolkata)

BEFORE SHRI GEORGE MATHAN, JM

AND

SHRI RAKESH MISHRA, AM

ITA No. 21/PAT/2025

(Assessment Year: 2017-18)

Sonal Kumar
Road No.0, Satya Niwas,
Gandhi Murti, East Patel Nagar **Vs.**
Patna-800023
(Appellant)

ITO, Ward 6(2)
Lok Nayak Bhawan,
Dak Banglow Road,
Patna-800001, Bihar
(Respondent)

PAN NO. BBMPK0626E

Assessee by : Shri Manish Rastogi, AR
Revenue by : None

Date of hearing: 18.06.2025

Date of pronouncement: 18.06.2025

ORDER

PER GEORGE MATHAN, JM:

This is an appeal filed by the assessee against the order of the Id. CIT (A), National Faceless Appeal Centre, Delhi [hereinafter referred as the learned CIT (A)] in appeal no. ITBA/NFAC/S/250/2024-25/1070210335(1).

02. Shri Manish Rastogi represented both on behalf of the assessee and none represented on behalf of the Revenue.
03. At the outset, Ld. Counsel for the assessee has requested to withdraw the instant appeal. We therefore, dismiss the appeal as withdrawn.
04. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 18.06.2025.

Sd/-
(RAKESH MISHRA)
(ACCOUNTANT MEMBER)

Sd/-
(GEORGE MATHAN)
(JUDICIAL MEMBER)

Kolkata, Dated: 18.06.2025

Sudip Sarkar, Sr.PS



Copy of the Order forwarded to:

1. The Appellant
2. The Respondent
3. CIT
4. DR, ITAT,
5. Guard file.

True Copy//

BY ORDER,

Sr. Private Secretary/ Asst. Registrar
Income Tax Appellate Tribunal, Patna